

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

ITEM No. 9
CP No. 34/59/PB/2022

IN THE MATTER OF:

Ajay Sahni and Anju Sahni
Vs.
M/s. MD Web Designers Pvt Ltd.

.... Petitioner/Applicant
.... Respondent

Order under Section 59 of Insolvency and Bankruptcy Code, 2016.

Order delivered on 13.03.2023

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

(HEARING THROUGH PHYSICAL MODE AND VC)

PRESENT:

For the Petitioner : Ms. Urvashi a/w Ms. Shivleen, Advs.
For the Respondent : Mr. Ajay Sahni, Ms. Archana, Advs.

ORDER

IA(CA)-02/2023

Ld. Counsel Ms. Archana Lakhotia for the respondent appeared and states that in the order passed by the Hon'ble Delhi High Court *in CS(OS)51/2023 in the matter of Ajay Sahni Vs Anju Sahni & Anr.*, directions have been issued for the parties to refer the matter for mediation.

We direct the petitioner as well as the respondent to state whether a mediation also includes the present listed matter before this Tribunal.

List the matter again **on 11.05.2023** for a physical hearing.

-sd-
(RAMALINGAM SUDHAKAR)
PRESIDENT

-sd-
(ATUL CHATURVEDI)
MEMBER (TECHNICAL)